

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SACHIN ELECTRICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sachin Electricals Private Limited
2.	Date of incorporation of corporate debtor	04-Aug-2006
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31108DL2006PTC151629
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No 54A Kh. No. 51/7 Rajeev Nagar Extn Village Karala, New Delhi 110086 IN
6.	Insolvency commencement date in respect of corporate debtor	06-Apr-2021
7.	Estimated date of closure of insolvency resolution process	03-Oct-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay Kishore Saxena (IBBI/IPA-001/IP-P-01766/2019-2020/12708)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3rd Floor, 100 Kailash Hills, East Of Kailash, New Delhi-110065 Email ID: vksaxena2159@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-69, LGF, East of Kailash, New Delhi-110065 Email ID: irpsachinelec@gmail.com
11.	Last date for submission of claims	20-Apr-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: D-69, LGF, East of Kailash, New Delhi-110065

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sachin Electricals Private Limited on 06-Apr-2021.

The creditors Sachin Electricals Private Limited, are hereby called upon to submit their claims with proof on or before 20-Apr-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional:

Vijay Kishore Saxena
(IBBI/IPA-001/IP-P 01766/2019-20/12708)

Date: 07-04-2021

Place: New Delhi